

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-400(ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
07.11.2017**

**NAME OF THE COMPANY: Union Bank of India Vs. Ashoka Maltiyarn  
Mills Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

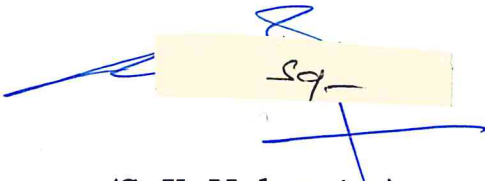
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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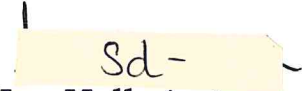
Present:	Mr. Kunal Sabharwal, Advocate for Financial Creditor			
	Mr. Brijesh Kumar Tamber, Advocate			
	Mr. Rajesh Kumar, AGM(Law) Union Bank of India			

**ORDER**

Vide order dated 16<sup>th</sup> October, 2017, it has been recorded that Mr. Kuldip Malik had put in appearance on behalf of the Corporate Debtor. Thereafter none has appeared on behalf of the Corporate Debtor, neither has any reply been filed.

To come up for orders/ clarifications on 15<sup>th</sup> November, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**